

Board had issued a letter of intent to M/s GVK Industries for implementing the Krishnapatnam project.

(d) and (e) Commissioning of the project depends on the company's tying up of all the necessary inputs/clearances and achieving financial closure. As and when the project, is fully commissioned, it is expected to increase the installed capacity in the State by 500 MW.

[Translation]

LPTs in Uttar Pradesh

2940. SHRI HARIKEWAL PRASAD : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of low power Doordarshan Relay Centre in Uttar Pradesh which are not functioning satisfactorily at present;

(b) the details of the capacity and coverage area of these Doordarshan Centres;

(c) whether the Government contemplate to increase the relay capacity of these Doordarshan centres; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) All the Low Power Transmitters in Uttar Pradesh are reported to be functioning normally. However, technical faults/power supply break down in such transmitters do take place from time to time and are attended to promptly.

(b) to (d) Does not arise.

[English]

Judgement Reserved in Delhi High Court Cases

2941. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that there are a number of cases in Delhi High Court wherein judgement have been reserved after completion of the hearing;

(b) if so, the details of the cases where judgement have not been delivered even after the lapse of six months, one year, two years and more after completion of hearing, separately; and

(c) the action taken or proposed to expedite the delivery of judgement in these cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) to (c) The information is being collected from the Registry of Delhi High Court and will be laid on the Table of the House.

Running of Open Schools

2942. SHRI CHAMAN LAL GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether in a good number of Kendriya Vidyalayas of Delhi, National Open Schools Centres have been functioning;

(b) if so, the details thereof;

(c) the details of amount released by the National Open School organisation in each of the previous three years to these Kendriya Vidyalayas, Vidyalaya-wise;

(d) the manner in which these amounts are utilized by the respective Vidyalayas;

(e) whether there have been any complaints of irregularities in some of these Vidyalayas on this count; and

(f) if so, the details thereof and the action taken thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) to (c) The information furnished by the National Open School (NOS) regarding the names of Kendriya Vidyalayas of Delhi associated with NOS as its study centres and the amount released to each of them during the previous three years is given in the statement enclosed.

(d) The amount released to the study centres is utilised by them as per the norms and rates prescribed by the NOS.

(e) No, Sir.

(f) Does not arise.

Statement

List of Kendriya Vidyalayas (KVs) of Delhi associated with the National Open School (NOS) as its study centre and the amount released to them during the last 3 years.

S. No.	Name of the Kendriya Vidyalaya	Amount released by the NOS (Rupees)		
		1995-96	1996-97	1997-98
1	2	3	4	5
1.	A.I. No. 2768 Kendriya Vidyalaya TP Block, Pitampura	39,270/-	59,500/-	96,400/-